

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (PIL) No. 706 of 2019**

Pulis Hansda Petitioner

Versus

1. The State of Jharkhand
2. Secretary, Mine and Mineral, Nepal House, Ranchi.
3. Deputy Commissioner, Godda, Post Office, Godda.
4. Sub Divisional Officer, Godda
5. Chairman, Jharkhand State Pollution Control Board,
HEC, Ranchi.
6. Superintendent of Police, Godda
7. Additional Chief Secretary, Water Resource Deptt.,
Nepal House, Ranchi.
8. Chief Manager, Eastern Coalfield Limited, Godda
9. Block Development Officer, Godda
10. Circle Officer, Godda Respondents

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Ms. Khalida Haya Rashmi, Advocate
For the ECL : Mr. Rajesh Lala, Advocate
For the JSPCB : Mrs. Richa Sanchita, Advocate

Oral Order
10/ Dated 23.09.2021

After some argument, learned counsel for the writ petitioner seeks leave to withdraw this writ petition, which is in the form of public interest.

Learned counsel appearing for the respondents do not have any objection.

In the result, this writ application is dismissed as withdrawn, with liberty to the aggrieved individuals to approach the competent forum which may be available to them in law as we have not been persuaded to consider the issues concerned in a proceeding through PIL.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)